

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 721 of 2019**

**In the matter of:**

**Power2SME Pvt. Ltd.**

**....Appellant**

**Vs.**

**Uttam Strips Ltd. & Ors.**

**....Respondents**

**For Appellant: Mr. Pankaj Bhagat, Advocate.**

**For Respondents: Ms. Prachi Johri, Advocate for R1.  
Mr. Vaibhav Tyagi, Advocate for R2.**

**ORDER**

**(Through Virtual Mode)**

**12.07.2021:** Learned Counsel for the Appellant Shri Pankaj Bhagat submits that this Appeal was filed against admission of the Resolution Plan. It is stated that since the admission of the Resolution Plan and during pendency of this Appeal considering the further developments, the Appellant has instructed the Learned Counsel to withdraw this Appeal.

2. Advocate Ms. Prachi Johri appears on behalf of Respondent No.1 and Advocate Shri Vaibhav Tyagi appears on behalf of Respondent No.2. They do not object to the withdrawal.

3. The Appeal is disposed of as withdrawn without liberty to challenge the same impugned order.

Interim orders and IAs will not survive.

**[Justice A.I.S. Cheema]  
The Officiating Chairperson**

**[Dr. Alok Srivastava]  
Member (Technical)**

**Anjali/g**